

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION No. 191/2010

Sub: Approval of transmission tariff for combined elements (i) 400 kV Vindhyachal-Satna Bina transmission line; (ii) 400 kV S/C Korba-Raipur and Korba Bhilai ckt-III;(iii) 315 MVA ICT and LILO of Bhilai-Chandrapur of transmission system associated with Vindhyachal stage-II in Western Region for the period from 1.4.2009 to 31.3.2014.

Date of hearing : 23.12.2010

Coram : Shri S. Jayaraman, Member
Shri V. S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : Madhya Pradesh Power Trading Company Ltd.
(MPPTCL) and others

Parties present : Shri M. M. Mondal, PGCIL
Shri Rajeev Gupta, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Manoj Dubey, Advisor (Law), M.P.Tradeco

1. This petition has been filed for determination of tariff of the combined elements of Vindhyachal stage-II Transmission System in Western Region from 1.4.2009 to 31.3.2014.

2. The representative of the petitioner submitted that O&M expenses could not be claimed in respect of two bays during 2004-09 inadvertently which has been claimed in the present petition.
3. The representative of MP Tradeco sought two weeks' time to file the reply.
4. The Commission directed the petitioner to file the details of the work on tower strengthening being undertaken by it.
5. The commission allowed time to MP Tradeco to file its reply by 5.1.2011 and the petitioner to file its rejoinder, if any, to the reply of MSCDCL and MPPTCL by 15.1.2011.
6. Subject to the above, order in the petition was reserved.

sd/-
(T. Rout)
Joint Chief (Law)